



2026:AHC:129976-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6347 of 2026

Committee Of Management And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mohammad Ali Ausaf
Counsel for Respondent(s) : C.S.C.

Court No. - 4

HON'BLE NEERAJ TIWARI, J.

HON'BLE VIVEK SARAN, J.

1. Heard Sri V.K. Singh, learned Senior Counsel assisted by Sri Mohd. Ali Ausaf, learned counsel for the petitioners and Sri Manish Goel, learned Senior Counsel/ Additional Advocate General assisted by Sri A.K. Goel, learned counsel for respondent nos. 1 to 3.
2. Present petition has been filed for quashing the order dated 09.12.2025 by which inquiry has been initiated by the State Government through Anti Terrorist Squad (ATS).
3. Learned senior counsel for the petitioners submitted that earlier two inquiry were conducted all most on the same ground and nothing adverse was found against the petitioners. He next submitted that inquiry is nothing but to harass the petitioners, therefore, inquiry is bad and liable to be set aside.
4. Sri Manish Goel, learned Senior Counsel/ Additional Advocate General submitted that inquiry is conducted not only against the petitioners, but also against 4000 institutions in the State upon input so received from different sources. Further, inquiry is not a coercive action and petitioners are having full liberty to submit reply. He next submitted that in light of such fact, petition is liable to be dismissed.
5. Under such facts of the case, Court is of the firm view that conduct of inquiry cannot said to be coercive action against the petitioners. Therefore, Court is not inclined to entertain this petition at this stage.

6. Accordingly, writ petition is **dismissed**.

7. However, petitioners are at liberty to submit reply before Inquiry Committee and in case, any reply is submitted, same shall be considered.

(Vivek Saran,J.) (Neeraj Tiwari,J.)

July 1, 2026

Arvind